CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

CAMPHOR & ALLIED PRODUCTS LTD.

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This Corrigendum is being issued by Imperial Corporate Finance & Services Pvt. Ltd. ("Imperial"), the Manager to the Offer, on behalf of Oriental Aromatics Limited (hereinafter referred to as the "Acquirer" / "Oriental"), pursuant to regulations 10 and 12 in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations").

1. This Corrigendum is in continuation of, and should be read in conjunction with, the Public Announcement ("PA") dated May 01, 2008 and the Letter of Offer issued to the shareholders of Camphor & Allied Products Limited (Target Company). Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA and the Letter of Offer.
2. Further to the PA the shareholders may please note the following:

   a) **Schedule of Activities:**

   The original and revised schedule for major activities of the offer is as under:

Activity	Original Day and Date	Revised Day and Date
Specified date*	May 08, 2008 (Thursday)	May 08, 2008 (Thursday)
Last date for competitive bid	May 22, 2008 (Thursday)	May 22, 2008 (Thursday)
Date by which Letter of Offer to be dispatched to shareholders	June 12, 2008 (Thursday)	June 26, 2008 (Thursday)
Date of opening of the Offer	June 24, 2008 (Tuesday)	June 30, 2008 (Monday)
Last date for revision of offer price/number equity shares	July 03, 2008 (Thursday)	July 10, 2008 (Thursday)
Last date for shareholders to withdraw their acceptance of the Offer	July 09, 2008 (Wednesday)	July 16, 2008 (Wednesday)
Date of closure of the Offer	July 12, 2008 (Saturday)	July 19, 2008 (Saturday)
Date by which acceptance/rejection under the Offer would be communicated and the corresponding payment for the acquired equity shares will be dispatched and/ or the unaccepted equity shares/ share certificates will be dispatched/ credited	July 26, 2008 (Saturday)	August 02, 2008 (Saturday)

   * Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent and all owners (registered or unregistered) of the shares of the Target Company (except Acquirer and the Parties to the SPA) are eligible to participate in the offer anytime before the closing of the Offer.

   b) **The Offer Price:**

   Under Para 3.3 of the PA:

   i. Point No. 3: The average of the weekly high and low of the closing prices of shares of Camphor on BSE, where it is most frequently traded, during the 26 weeks period preceding the date of the PA - Price has been amended to Rs. 75.96 from Rs. 75.58

   ii. Point No. 4: The average of the daily high and low of the shares of Camphor on BSE, where it is most frequently traded, during the 2 weeks period preceding the date of the PA - Price has been amended to Rs. 96.61 from Rs. 93.45

   c) **The Background to the Offer:**

   Point No. 2 under Para 1.4 of the PA has been amended as follows:

   The Acquirer shall comply with the Provisions of the SEBI (SAST) Regulations. In case of non-compliance of any provisions of SEBI (SAST) Regulations, the agreement for such sale shall not be acted upon by the Sellers and the Acquirer.

This Corrigendum to the Public Announcement would be available on the SEBI website: www.sebi.gov.in

The Acquirer represented by its Board of Directors severally and jointly accepts full responsibility for the information contained in this Corrigendum and also for fulfilling its obligations as laid down in the SEBI (SAST) Regulations.

For further details please refer to the Letter of Offer and Form of Acceptance.

Issued for and on behalf of the Acquirer by the Manager to the Offer:

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Contact Person: Mr. Ramesh Satagopan

Date : 26th June, 2008
Place : Mumbai